

**PROSECUTIONS UNDER SECTION 107
Cr.P.C. OF THE TRINAGAR UNITED FRONT
AGITATORS**

590. **SHRI K. P. SUBRAMANIA MENON** : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether large number of people belonging to all parties were subjected to proceedings under Section 107 of the Cr. P. C. in connection with the agitation of Trinagar United Front in Delhi for better civic amenities and living conditions ;

(b) if so, what were the specific circumstances which necessitated the proceedings under Section 107 Cr. P. C. on such a large number of people ; and

(c) whether there has been any instance of breach of peace or threat of violence during this agitation ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c) An agitation was launched by some persons for re-naming a main road in Shanti Nagar. Several public meetings, demonstrations etc. were held during the period from 25th May 1969 to 17th July 1969 by them. A counter-agitation was also launched by another group of persons.

Several complaints were received from both the sides alleging a fear regarding breach of the peace and that some persons were assaulted etc. Since there was a likelihood of the breach of the peace, the local police took action by proceeding against 35 persons u/s 107 Cr. P. C. as a preventive measure.

591. [Transferred to the 11th August, 1969].

**POWERS TO ANY OTHER COURT OR COURTS
UNDER ARTICLE 32(2) OF THE CONSTITUTION**

592. **SHRI A. P. CHATTERJEE** : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government propose to introduce a Bill in Parliament vesting the powers exercisable by the Supreme Court under Article 32(2) of the Constitution in any other court or courts ; and

(b) whether there is a great congestion in different High Courts in States as far as disposal of writ petitions for enforcement of fundamental rights is concerned ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) :

(a) No, Madam.

(b) Statistics of such writ petitions are not available with Government.

**DEVELOPMENT OF NON-HINDI LANGUAGES
IN TAMIL NADU AND KERALA**

593. **SHRI S. A. KHAJA MOHI-DEEN** : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether any help for the development of non-Hindi languages was sought for by the Chief Ministers of Kerala and Tamil Nadu from the Centre ; and

(b) the reaction of Government thereto ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (PROF. V. K. R. V. RAO) : (a) and (b) No request has been received from the Chief Ministers of Kerala and Tamil Nadu for financial help for the development of non-Hindi languages in their States.

The Ministry, has, however formulated a new scheme under which financial assistance are being rendered to each State Government for the production of university level books in regional languages. Each State Government having universities within their jurisdiction will be entitled to Central grant to the extent of rupees one crore spread over a period of six years commencing from 1968-69. Under this scheme Rs. 43,050 and Rs. 1,72,000 have already been paid to the Governments of Kerala and Tamil Nadu respectively for production of books in regional languages at university level. A sum of Rs. 4 lakhs each has also been released to the two State Governments during the current year.

The Central Government has also been assisting voluntary organisations and universities for production of bilingual dictionaries encyclopaedias etc. and during the third plan period a sum of Rs. 2,29,594 and Rs. 8,61,082 had been paid to the voluntary organisations for production of such reference books in Malayalam and Tamil respectively.

JUMBO JETS

594. **SARDAR RAM SINGH** : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that the Chairman of Air India has negotiated with

the World Bank and the manufacturers of Boeing aircraft for getting loan to purchase Jumbo jets ; and

(b) if so, the particulars of the agreements reached and when the Jumbos are likely to be purchased ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) Yes, Madam.

(b) The main terms of the loan agreement entered into for the purchase of the first two Boeing 747 (Jumbo Jet) aircraft on 1st May, 1968 are as follows :—

From Exim Bank	\$25.000 million
From 13 US Commercial Banks	\$32.223 ,,
From Boeing Co.	\$2.777 ,,
TOTAL	\$60.000 ,,

Terms of Loan

	Exim Bank	Boeing Co.	US Commercial Bank
Rate of interest	6% with option to go up to 7%.	6%	8% without compensatory balances.
Commitment fee	1½ % on undrawn balances.	No commitment fee payable.	1½ % on undrawn balances.
Repayment	7 semi-annual instalments commencing March, 1975 and ending March, 1978.	7 semi-annual instalments commencing March, 1975 along with the Exim Bank loan.	7 semi-annual instalments commencing 6 months after the delivery of the second aircraft in March, 1971.
Guarantee	Govt. of India.	Govt. of India.	Govt. of India.

These two aircraft are expected to be delivered during the first quarter of 1971.

Air India have also negotiated recently for loans for financing a third Jumbo jet which is expected to be delivered in March 1972. Terms of loans are as follows :

From Exim Bank	\$20.00 million
From Deutsche Bank	\$10.00 ,,
From US Commercial Banks	\$3.00 ,,
TOTAL	\$33.00 ,,

Terms of Loan

	Exim Bank	Deutsche Bank	US Commercial Bank
Rate of interest	6% with option to go up to 7%.	3½ % above Bundes Bank discount rate with a maximum 8%.	1% above the prime lending rate plus a service fee of 1 and 1½ %.
Commitment fee	½ % on undrawn balances.	½ % on undrawn balances.	½ % on undrawn balances.
Repayment	14 half yearly instalments commencing 6 months after the delivery of the aircraft.	7 half yearly instalments commencing 6 months after the delivery of the aircraft.	7 half yearly instalments commencing six months after the delivery of the aircraft.
Guarantee	Govt. of India.	Govt. of India.	Govt. of India.